

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

RA-29/95 in  
OA-2277/93

New Delhi this the 20th Day of March, 1995.

Hon'ble Sh. N.V. Krishnan, Vice-Chairman (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

1. V.K. Dawar,

S/o Late Sh. Hari Dass,  
R/o N-4, Malka Ganj,  
Delhi.

2. M.M. Malik,

S/o Sh. B.D. Malik,  
R/o BD-983, Sarojini Nagar,  
New Delhi-110 003.

.....Applicants

(By Advocate Sh. D.R. Gupta)

..... Versus .....

1. Union of India through  
Secretary,  
Ministry of Health and  
Family Welfare,  
Nirman Bhawan,  
New Delhi.

2. Director General of  
Health Services,  
Ministry of Health  
and Family Welfare,  
Nirman Bhawan,  
New Delhi.

3. Medical Supdt.  
Safdarjung Hospital,  
New Delhi.

.....Respondents

ORDER

Hon'ble Mr. N.V. Krishnan:-

OA-2277/93 was disposed of by the order dated 25.11.94 to which one of us (Hon'ble Mr. N.V. Krishnan, Vice-Chairman(A)) was a party. This application has been filed seeking a review of that order. The matter has been heard by us in pursuance of the direction of the Hon'ble Chairman.

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2. The main prayer in the OA was that the applicants, who were working as Stenographers to Senior Consultants, should be given a higher pay scale in terms of the standing orders of the Government that the posts of Stenographer attached to officers drawing salary in the grade of Rs.5900-6700 should be upgraded to the level of Senior Personal Assistant (SPA) i.e. Rs.2000-3200. After hearing the case, an oral order was passed directing the respondents to complete the work study undertaken by them and pass final orders in regard to the upgradation of the posts of Stenographer held by the applicants.

3. The main ground taken in this RA is that, due to oversight, the applicants could not bring on record the OM dated 30.1.91 of the Department of Personnel (Anexure R-2) from which it is clear that a work study need be undertaken only in cases where Stenographers have already been provided to officers below the level of Rs.3000-4500, without the recommendations of IWSU/SIU.

4. We have heard the learned counsel for the applicants. He pointed out that the applicants could not produce this document earlier. Nor was it brought to light by the respondents. What he states is that the direction should be modified and the respondents should be directed to pass orders immediately without waiting for the completion of the work study by the SIU in the light of this OM.

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5. We have considered the matter and also seen

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the OM now produced. That, no doubt, states that work study will be required in the circumstances mentioned therein, summarised in para 2 above. That does not mean that work study is not needed in this case. It has already been mentioned in para 3 of the order sought to be reviewed that the order dated 6.2.89 relating to providing stenographic assistance at the level of SPA (Rs.2000-3200) was clarified by subsequent memorandum dated 9.2.90 and 25.6.91. The clarification dated 25.6.91 applies to the instant case as it directs a work study where Stenographers are attached to officers holding technical and scientific posts.

6. In the circumstances we find that no error is apparent on the record of the earlier order requiring review. The R.A. is, therefore, dismissed.

A. Vedavalli  
20/3/95

(Dr. A. Vedavalli)  
Member (J)

(N.V. Krishnan)  
Vice-Chairman (A)

20/3/95

'Sanju'